

Read	1.	Hon'ble High Court, Bombay Letter No.Insp-I/30/2021 dt.05.04.2021 alongwith Circular dt.05.04.2021
	2.	Hon'ble High Court, Bombay Circular dated 26.03.2021
	3.	District Court, Solapur Office Order No.Adm/B-23/2670/2021 dt.29.03.2021
	4.	Hon'ble High Court, Bombay Letter No.Insp./27/2021 dt.29.03.2021
	5.	District Court, Solapur Letter No.Adm/B-23/2674/2021, dt.30.03.2021
	6.	Hon'ble High Court, Bombay SOP dated 27.11.2020
	7.	District Court, Solapur Office Order No.Adm/B-23/5703/2020 dt.30.11.2020

O.No. Adm/B-23/ 2952/2021

It is informed to this office, vide Letter under reference No.1 that, the Hon'ble Administrative Judges' Committee has been pleased to (1)approve the Circular dated 05.04.2021 (enclosed with the letter under reference No.1), in supersession of earlier Circular dated 26.03.2021, thereby restricting the functioning of the subordinate Courts in the States of Maharashtra, Goa and UT of D&NH and D&D, w.e.f. 07.04.2021, till further order AND (2) keep in abeyance the mechanism of disposal norms applicable to all the Judicial Officers in the States of Maharashtra, Goa and Union Territory of D&NH and D&D, w.e.f. 01.02.2021, until further order.

In view of the aforesaid letter alongwith Circular under reference No.1, the undersigned is pleased to pass the following order, w.e.f. 07.04.2021.

ORDER

1. All Courts shall continue to function in TWO Shifts and to take up remand and urgent matters physically w.e.f. 07.04.2021. The Judicial working hours will be of 2 hours in each shift with presence of 50% of the staff everyday.

...2/-

2. The working hours of each shift in Judicial District, Solapur will be as follows w.e.f. 07.04.2021.

Sr. No	Shift	Working Hours	
		Office Working Hours	Judicial Working Hours
1.	First Shift	10:30 a.m. to 01:00 p.m.	11:00 a.m. to 01:00 p.m.
2.	Second Shift	01:30 p.m. to 4:00 p.m.	02:00 p.m. to 04:00 p.m.

3. The Courts may take up other matters e.g. fixed for recording of evidence, hearing of arguments etc., via virtual platform.
4. The Courts may take up the matters physically which are either brought or scheduled for compromise / compounding.
5. All Courts shall remain closed on every Saturday and to take up only remand and urgent matters, as being taken up on holidays.
6. The Judicial Officers may not pass any adverse order owing to the absence of the advocates, parties, witnesses or accused persons.
7. Only take away orders and parcels services are allowed in the Canteens located within the Court premises.
8. All the safety / precautionary measures envisaged vide SOP dated 27.11.2020 shall apply mutatis mutandis.


This order shall remain in force until further order.

For any clarification or query, please contact to the Registrar, District Court, Solapur. This office order should be published on official website of District Court, Solapur.

All the Judicial Officers and all staff members working in Judicial District, Solapur should take note of this order and act accordingly.

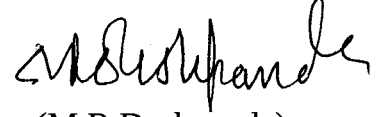
Compliance made in pursuance of the above order be submitted to the undersigned.

District Court, Solapur
Date : 06/04/2021


(M.R. Deshpande)
Principal District Judge, Solapur
...3/-
J.C.

Copy forwarded with respect to :

The Hon'ble Registrar General,
High Court of Judicature at Bombay,
Bombay- 400 032.



(M.R. Deshpande)

Principal District Judge, Solapur

District Court, Solapur

Date : 06/04/2021

Copy forwarded for information and necessary action to :

1. All the Hon'ble Judicial Officers working in Judicial District, Solapur (by e-mail)
2. All Taluka Courts in Judicial District, Solapur (by e-mail)
3. The Civil Judge S.D./ Chief Judicial Magistrate/ Secretary D.L.S.A., District Court, Solapur (by e-mail)
4. J.M.F.C., Court No. 2/ Court No. 3 / Prohibition Court/ Municipal Court, Solapur

(All the Principal Judicial Officers at Solapur Headquarter and Taluka Headquarter are hereby requested to make arrangement for publication of this Order on Notice Board of their Office and to hand over a copy of the same to the President of Advocate Bar Associations at Taluka places respectively. Further they are requested to bring this Order to the notice of all their colleague Judicial Officers and staff members working at their establishments respectively.)

5. The Hon'ble Chairperson, District Level Committee in respect of Covid-19 at District Court, Solapur
6. The Hon'ble President of Advocates Bar Association, Solapur.
7. The Hon'ble District Government Pleader, Solapur (by e-mail)
8. The Hon'ble Assistant Director of APP Office District Solapur. (by e-mail)
9. The Hon'ble Commissioner of Police, Solapur (by e-mail)
10. The Hon'ble Superintendent of Police, (Rural) Solapur. (by e-mail)
11. The Superintendent of Solapur District Prison, Solapur. (by e-mail)

12. The Asstt. Sudpt. Esstt. Section, District Court, Solapur
(with directions to make necessary arrangement of staff members at District Court, Solapur)
13. The Assistant Superintendent (C & F) District Court Solapur
(with directions to publish this order on notice board of this office and bring the same to the notice of all staff members presently working in District Court, Solapur)
14. The D.S.A., District Court, Solapur
(with directions to publish the aforesaid order on official website of this office.)

By Order



Registrar

District Court, Solapur